

आयकर अपीलीय अधिकरण,राजकोट न्यायपीठ,राजकोट।
**IN THE INCOME TAX APPELLATE TRIBUNAL,
RAJKOT BENCH, RAJKOT**

**BEFORE DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER
AND
SHRI DINESH MOHAN SINHA, JUDICIAL MEMBER**

**आयकर अपील सं./ITA No.118/RJT/2025
Assessment Year: 2019-20**

Shri Panchtalavada Seva Sahkari Mandali Ltd. Panchtalavada, Amreli-3650220, Gujarat	बनाम /Vs.	Income Tax Officer, Ward – 3(1)(4), Rajkot-Amreli, Ganga Bhauvan, Keriya Road, Amreli-365 560
स्थायी लेखासं/.जीआइआरसं/.PAN/GIR No.: AAXAS 4713 J		
(अपीलार्थी/Appellant)	:	(प्रत्यर्थी/Respondent)

निर्धारित की ओर से/Assessee by : Ms. Devina Patel, Ld.AR
राजस्व की ओर से/Revenue by : Shri Abhimanyu Singh Yadav, Ld. Sr. DR

सुनवाई की तारीख/Date of Hearing : 23/07/2025
घोषणा की तारीख/Date of Pronouncement : 23/07/2025

आदेश / ORDER

Dr. ARJUN LAL SAINI, AM:

Captioned appeal filed by the assessee, pertaining to Assessment Year 2019-20, is directed against the order passed, under Section 250 of the Income Tax Act, 1961 (hereinafter referred to as 'the Act'), by the Learned Commissioner of Income Tax (Appeal) Addl/JCIT(A)-2, Hyderabad dated 06.01.2025, which in turn arises, out of an assessment order passed by the Centralized Processing Centre (CPC)/Assessing Officer, u/s 143(1) of the Act dated 08.02.2021.

2. At the outset, Learned Counsel appearing on behalf of the assessee has stated that the assessee wants to withdraw the present appeal because condonation of delay for filing income tax return u/s 119(2)(b) of the Act has been condoned



by the Ld. Chief Commissioner of Income-tax, CCIT, Rajkot. The Ld. Senior Departmental Representative for the revenue submits that he has no objection, if the Bench permits the assessee to withdraw the present appeal.

3. Considering the request of the Id. AR, the appeal of assessee is dismissed as withdrawn.

4. In the result, this appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 23rd July, 2025 at the time of hearing.

Sd/-
(DINESH MOHAN SINHA)
न्यायिक सदस्य/JUDICIAL MEMBER

Sd/-
(Dr. A.L. SAINI)
लेखा सदस्य/ACCOUNTANT MEMBER

राजकोट /Rajkot

दिनांक/ Date: 23/07/2025

DKP Outsourcing Sr.P.S

आदेश की प्रतिलिपि अत्रेषित/ Copy of the order forwarded to :

- अपीलार्थी/ The Appellant
- प्रत्यर्थी/ The Respondent
- आयकर आयुक्त/ CIT
- आयकर आयुक्त(अपील)/ The CIT(A)
- विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, राजकोट/ DR, ITAT, RAJKOT
- गार्डफाईल/ Guard File

// True Copy //

By order/आदेश से,

सहायक पंजीकार
आयकर अपीलीय अधिकरण, राजकोट